

Country	1992-93	1993-94
12. Australia	10.213	14.861
13. Netherland	29.466	10.656
14. Japan	14.024	8.731
15. Hongkong	2.186	8.058
16. Spain	27.531	6.109
17. Pakistan	2.480	5.535
18. Bahrain	3.247	5.189
19. Canada	2.555	4.352
20. China	5.677	4.350
21. Finland	—	3.949
22. Hungry	—	3.937
23. Malaysia	—	3.302
24. Greece	—	2.984
25. Balgium	6.456	2.872
26. Israel	1.256	2.441
27. Switzerland	—	1.880
28. Oman	6.134	1.190
29. Yaman Arab Republic	1.213	1.050
30. Singapore	2.455	0.835
31. Mauritius	—	0.370
32. Kuwait	1.187	0.383
33. Bahamas	—	0.128
34. Nepal	—	0.119
35. Philippines	—	0.094
36. Kenya	0.053	0.045
37. Bangladesh	1.903	0.045
38. Egypt	8.388	—
39. Austria	3.517	—
40. Libanon	2.341	—
41. Newzealand	2.267	—
42. Switzerland	2.154	—
43. Tunisia	1.274	—
44. Denmark	1.064	—
45. Jordan	0.764	—
46. Qutar	0.644	—
47. Mexico	0.129	—
Total:	844.367	1191.662

[Translation]

Shifting of Traffic Accounts Office

237. SHRI PANKAJ CHOWDHARY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to shift Delhi Kishanganj traffic accounts office of Northern Railway to Allahabad;

(e) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) No, Sir.

(b) Does not arise.

[English]

Wildlife (Protection) Act, 1972

238. SHRI MOHAN RAWALE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the reasons for frequent increase in smuggling of wildlife products in the country;

(b) whether there is a proposal to make the Wildlife (Protection) Act, 1972 more stringent;

(c) if so, the details thereof;

(d) if not, the reasons therefore; and

(e) the other measures the Government propose to take in this regard including setting up atleast one special court in every State?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) The principal reason for the increase in smuggling of wildlife products is the high commercial value of these contraband products in international markets.

(b) to (d) The Wildlife (Protection) Act, 1972 was last amended in 1991 to make it more stringent and effective. At present there is no proposal to further amend the Act.

(e) Various measures have already been taken to increase vigilance at all major ports of export to guard against smuggling of wildlife products. The State Government and UT Administration have also been advised to strengthen their protection enforcement machinery for this purpose. The setting up of Special Courts in every State will depend on the number of forest and wildlife offence cases pending disposal and this is also included in our strategy.

National Creche Fund

239. SHRI P. KUMARASAMY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the National Creche Fund has become operational;

(b) if so, the details thereof;

(c) the number of proposals for setting up of new creche centres and Anganwadi-cum-creche centres, separately, sanctioned in Tamil Nadu and other States; and

(d) the amount of assistance given for the setting up of these centres, separately, in each State so far?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (SHRIMATI BASAVA RAJESWARI): (a) to (c) Yes, Sir. The National Creche Fund set up by the Government on 21.3.1994 has become operational during the current financial year. So far 150 Anganwadi-cum-Creche Centres have been